

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3262
ANSWERED ON:30.08.2013
BANK LICENCE TO INSURANCE BROKERS
Owaisi Shri Asaduddin

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has notified/proposes to notify regulations for licensing of banks as insurance brokers;
- (b) if so, the details thereof;
- (c) whether banks have been authorized to offer life and non-life insurance cover to their customers and if so, the details thereof;
- (d) whether clearance from Reserve Bank of India (RBI) is mandatory in this regard; and
- (e) if so, the details thereof?

Answer

Minister of State in the Ministry of Finance (Shri Namo Narain Meena)

(a) and (b): The Insurance Regulatory and Development Authority (IRDA) has informed that it has notified Insurance Regulatory and Development Authority (Licensing of Banks as Insurance Brokers) Regulations, 2013 on 19th July 2013.

(c) : IRDA has further informed that the regulations permit Scheduled Banks included in the Second Schedule to the Reserve Bank Act, 1934 to offer life and non life insurance cover to their customers after obtaining a license to act as Insurance Broker from the Authority.

(d) and (e): The said regulations mandate that the applicant bank shall have to obtain prior approval of Reserve Bank of India before applying for licence to act as insurance broker.